

Preservation of Property

It is hereby understood and agreed, subject otherwise to the terms, conditions and exclusions of the Policy and endorsed hereon, that in case of actual or imminent physical loss or damage insured against by this Policy, the expenses incurred by the Insured in taking reasonable and necessary actions for the temporary protection and preservation of property insured hereunder shall be added to the total physical loss or damage to such insured property, if any, otherwise recoverable under the Policy.

The indemnity provided herein shall be subject to the limit of indemnity as specified in The Schedule.